

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 304
357/252/ND/2018

IN THE MATTER OF:

M/s. Moneta Auto Pvt. Ltd.

.....APPLICANT/PETITIONER

SECTION
U/s 252

Order delivered on 08.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Gursat Singh, Advocate.
CS Nitin Jaiswal

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel appears for the Applicant. We find that the order dated 12.02.2024 has not been complied with. The parties are directed to comply with the order dated 12.02.2024 within one week.

List the matter on **27.05.2024**.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)